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MR. DEPUTY CHAIRMAN. You have raised this issue and the Government will respond to it. (Interruptions)

SHRI N.K. PREMACHANDRAN : Sir, we are requesting for providing him proper medical treatment. (Interruptions)

SHRI VAYALAR RAVI : We are requesting for providing him medical treatment, nothing else. (Interruptions)

MR. DEPUTY CHAIRMAN : Mr. Vayalar Ravi, the Home Minister wants to respond. (Interruptions)

SHRI VAYALAR RAVI : Sir, I can produce his photographs. (Interruptions)

SHRI P.G. NARAYANAN (Tamil Nadu) : He is in judicial custody. (Interruptions)

SHRI N.K. PREMACHANDRAN I want to make my request before the hon. Home Minister in a single sentence. We are only asking for medical care. (Interruptions)

SHRI MANOJ BHATTACHARYA: Sir, the hon. Home Minister wants to respond.

MR. DEPUTY CHAIRMAN . Please take your seat. The Home Minister wants to respond.

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL) : Sir, we have taken note of what the hon. Members have said here. It is, certainly, the duty of the Government to provide proper medical treatment even to persons who are put in jail. We will just pass it on to them, and we would like to see that medical treatment is made available.

MR. DEPUTY CHAIRMAN : Now, Shri Karnendu Bhattacharjee.

SHRI VAYALAR RAVI : Sir, it should not be on the basis of the medical report given by the doctors in the jail. (Interruptions)

## Shortage of Power in Assam and other North Eastern States

SHRI KARNENDU BHATTACHARJEE (Assam) : Sir, I would like to raise the question of serious power situation in Assam in particular and North-East region in general, where there is a complete failure of electric supply. This is causing serious inconvenience to the people of the State. Whenever the question of short supply of power in the State is raised, the stock reply given is that electricity is not a Union subject, and therefore, the Union Government had limited liability in this regard.

Sir, the fact that power is a concurrent subject is well known. But this is not a very solid ground to wash your hands off all responsibilities in the matter. When the Union Government can adopt active measures to promote agriculture, which is only a State subject, there is no reason why the Central Government should not undertake appropriate measures for quick growth of power sector, which is vital for industrial development of the entire country. And, Sir, the North-East Region is a long-neglected area from the point of view of industrial growth.

I would, therefore, request the Government to give all physical and financial support to the development of power sector, and promote generation and distribution of power in the North-East Region, with special reference to Assam.

SHRI MATILAL SARKAR (Assam) . Sir, I associate myself with the subject.

SHRI SILVIUS CONDPAN (Assam) : Sir, I too associate myself with the subject.

## Demand for delimitation of constituencies to benefit the hilly, desert and tribal areas in the country

श्री हरीश रावत (उत्तरांचल) : उपसभापति महोदय, लोक सभा एवं विधान सभा क्षेत्रों की परिसीमन प्रक्रिया का मानक वर्ष 2001 की जनगणना आधारित जनसंख्या को माना गया है। पिछले 25 वर्षों में औद्योगिकीकरण की तेज रफ्तार के चलते ग्रामीण क्षेत्रों से शहरी क्षेत्रों की ओर बड़ी संख्या में पलायन हुआ है। परिसीमन के वर्तमान मानक के रहते राज्यों की विधान सभाओं व लोक सभा में ग्रामीण क्षेत्रों का प्रतिनिधित्व घटेगा और इन अति महत्वपूर्ण मंचों में किसानों और कृषि मजदूरों की आवाज कमजोर होगी।

परिसीमन के वर्तमान आधार का सर्वाधिक दुष्प्रभाव देश के दुर्गम पर्वतीय, रेगिस्तानी व आदिवासी क्षेत्रों के प्रतिनिधित्व पर पड़ रहा है। परिसीमन के संदर्भ में प्रशासनिक स्तर पर तैयार किए जा रहे दस्तावेजों से स्पष्ट है कि इन क्षेत्रों का प्रतिनिधित्व लोक सभा व कई राज्यों की विधान सभाओं में घटेगा। ज्ञातव्य है कि इन भू-भागों में पहले से ही लोक सभा व विधान सभा क्षेत्रों का क्षेत्रफल अन्य क्षेत्रों की तुलना में कई गुणा अधिक है।